

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

Dated this Wednesday the 18th day of June, 2003

Couram: Hon'ble Mr.V.K.Majotra - Member (A)  
Hon'ble Mr.Shankar Raju - Member (J)

O.A.206/2000, OA 207/2000 & OA 208/2000

1. Shashikant Vishwanath Labde - Applicant in OA 206.00
2. Narayan Shrirang More - Applicant in OA 207.00
3. Krishnakumar Vithal Bhagwat - Applicant in OA 208.00  
(By Advocate Shri B.S.Ohuri)

Versus

1. Union of India through Chairman, Telecom Commission, Ministry of Communications, Sanchar Bhavan, Ashok Road, New Delhi - 110 001.
2. The Chief General Manager, Mahanagar Telephone Nigam Ltd., Telephone House, Veer Savakar Marg, Dadar, Mumbai 400 028.  
(By Advocate Shri V.S.Masurkar) - Respondents

By Hon'ble Mr.Shankar Raju, Member (J) -

As the issue involved in these OAs is identical these are being disposed of by this common order.

1. Applicants in all these OAs have sought higher scale of pay of Rs.1600-2660/- (pre-revised) under Biennial Cadre Review as accorded to their juniors.
2. In the light of the fact that the relief sought now is to be redressed by Respondent no.2, i.e. Mahanagar Telephone Nigam Limited (hereinafter referred to as "MTNL"), which has not been notified under Section 14 of the Administrative Tribunals Act, 1985 as to be amenable to jurisdiction of the Central Administrative

Tribunal as held by Delhi High Court in Ram Gopal Verma Vs. Union of India 2002 (2) ATJ 364 as we have no jurisdiction to entertain the grievance of the Applicants contained in these OAs. Accordingly, the OAs are dismissed for want of jurisdiction, however, with liberty to the Applicants to assail the grievance in an appropriate forum in accordance with rules. No costs.

(Shankar Raju)  
Member (J)

(V.K.Majotra)  
Member (A)

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